

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the December, 20th 2006

CONTEMPT PETITION No. 02/2006

In

ORIGINAL APPLICATION NO. 271/2004

With MA No. 235/2006

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN

HON'BLE MR. J.P. SHUKLA, MEMBER(ADMINISTRATIVE)

Yatendra Kumar Nagori son of shri Roodmal JI, aged about 41 years, Primary Teacher, Kendriya Vidyalaya Nashirabad, Ajmer. Resident of c/o J.K. Garments, Panch Batti Circle, Nashirabad, District Ajer.

By Advocate: Mr. P.V. Calla

....Applicant

Versus

- 1 Shri Rang Lal Jamuda, Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Saheed Jeet Singh Marg, New Delhi.
- 2 Shri D.K. Saini, the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional office, 92 Gandhi Nagar Marg, Bajaj Nagar, Jaipur.
- 3 Smt. Vijay Laxmi Nagar, the Principal, Kendriya Nashirabad, District Ajmer.

By Advocate: Mr. V.S. Gurjar.

...Respondents.



ORDER (ORAL)

Applicant has filed this Contempt Petition against the alleged violation of the order dated 24.02.2005 passed by this Tribunal in OA No. 271/2004

2. Notice of this Contempt Petition was issued to the respondents. Respondents have filed their reply. In the reply, the respondents have stated that against the impugned judgement dated 24.02.2005, they have approached the Hon'ble High court by filing a DB Civil Writ Petition No. 1793/2006.

3. Respondents have filed MA No. 235/2006 for taking order dated 04.09.2006 passed by the Hon'ble High court in DB Civil Writ Petition No. 1793/2005 whereby impugned judgement of Tribunal dated 24.04.2005 was set aside and the Writ Petition was allowed. The said MA no. 235/2006 is allowed. The judgement annexed with this MA shall form part of the Contempt Petition.

4. Learned counsel for the applicant submits that he has filed an SLP before the Hon'ble Supreme Court against the order dated 04.09.2006 passed by the Hon'ble High Court in DB Civil Writ Petition NO. 1793/2005, which is still pending for consideration.

5. In view of the above facts & circumstances of the case, this Contempt Petition is disposed of with the direction that the same shall be consigned to record. Notices issued to the respondents are hereby discharged.



(J.P. SHUKLA)
MEMBER (A)



(KULDIP SINGH)
MEMBER (J)